

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 10
(IB)-1788(PB)/2018

IN THE MATTER OF:

Sarika Somvanshi and Ors.
v.
M/s. R.S. Stones Pvt. Ltd.

..... Petitioners/Applicant
..... Respondents

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 22.02.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

ORDER

The Applicant counsel is present.

No representation on behalf of the Respondent.

Since the Respondent side is not aware of today's hearing, list the matter on **03.03.2021** with a direction to this Applicant to intimate the next date of hearing to the Respondent to appear and argue this case.

-Sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

-Sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)